

By Special Messenger/Speed post/e-mail

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-36/2019/1180 /A

From: Shri Robin Phukan
Registrar General
Gauhati High Court
Guwahati.

To:

1. Taslima Firdosa, House No. 67, Jyoti Nagar, Ward No. 8, P.O. Nalbari, P.S. Nalbari, Dist. Nalbari, PIN-781335
2. Nadia Rehman, House No 19, Opp bye lane 13, Ganesh Path, New Guwahati, Guwahati 20
3. Jilmil Begum, C.O. Abdul Ali, VILL. & P.O.- Maroi Dist.-Darrang, Assam-784145
4. Sanskrita Khanikar, Near Bapaung L.P.School, Bapaung Area,Digboi, PO-Digboi, Dist.-Tinsukia, Assam, PIN-786171
5. Dikshya Rani Dutta, House No. 23,Circular Path, Rukmini Nagar, Dispur, Guwahati, Kamrup Metropolitan, PIN 781006
6. Junamoni Kalita, Vill.-Bakarigaon, P.O.-Morigaon, P.S.- Morigaon, Dist.- Morigaon, PIN 782105
7. Sikha Barman, C/O. Dr.Nayanmani Deka, Trans View Apartment, 5A, Behind Pratiksha Hospital, Barbari, Guwahati 781036
8. Dip Jyoti Bez, House No. 77, Dharma Sharma Path, Birubari, P.O. Gopinath Nagar, Guwahati, Kamrup (M), PIN 781016
9. Hirakjyoti Das, C/O. Dinesh Ch Das, Rupnagar, Nalbari Satra, Dist Nalbari Pin 781334
10. Smriti Rekha Bhuyan, Vill. Joypur Pichala, P.O. Bhogpur, Dist. Lakhimpur, PIN-787033
11. Bhawana kakati, Vill.-Bihampur, Bihampur Belsor Road, P.O.- Bihampur, P.S.- Belsor, Dist.-Nalbari PIN-781303, Assam

Contd.....



[2]

12. Nabanita Kalita, C/o R P Kakoti, Sr Advocate, W/o Bishwajyoti Purkayastha, 6 BN Das lane, Lamb Road, Ambari, Guwahati, Kamrup (M), Assam 781001
13. Meghali Saikia, C/o Kamal Chandra Saikia, Vill: Dhing, Talibor Sonarigaon, Dhing College Road, Near Dhing Electricity Board, PO: Dhing, PS: Dhing, District: Nagaon, Pin 782123
14. Ranjumoni Pegu, C/O. Herambor Payeng, Vill.- Dhenudhara, P.O.- Gohpur, P.S.-Gohpur, Dist. Biswanath Chariali. PIN 784168

Dated Guwahati the 08th March, 2019.

Sub: Execution of Agreement for undergoing Pre-Appointment Training for one year for appointment in Grade-III of the Assam Judicial Service.

Ref:- Government Notification No.JDJ.95/2019/6 dated. 05.03.2019 regarding deputation of candidates to undergo Pre-Appointment Training for one year in connection with appointment in Grade-III of the Assam Judicial Service (copy enclosed)

Sir/Madam,

With reference to the above, I am directed to inform you that you have been selected to undergo Pre-Appointment Training for one year in the Institution as decided by the Hon'ble Gauhati High Court in due course. Under the provision of Schedule-D of the Assam Judicial Service (Amendment) Rules, 2008 and in view of the decision of the Hon'ble High Court, you are required to execute an Agreement undertaking the following terms and conditions:-

1. That you will undergo one year Pre-Appointment Training in the Institution selected by the Hon'ble High Court and successfully qualify in an examination to be conducted on completion of the training and on successful completion of the Pre-Appointment Training, you will serve the State of Assam for 5 (five) years.

Contd.....



[3]

2. That you will acquire adequate working knowledge of official/local language (s) of the State of Assam and for such purpose you will be required to pass a written test and an oral test in such official/local language (s) as a condition of satisfactory completion of the training course.
3. That you will undergo a further orientation / acclimatization course for 4-6 weeks, if deemed necessary by the Hon'ble High Court.
4. That in the event you do not successfully complete the training course or, on successful completion thereof fail to serve the State of Assam for a minimum period of 5 (five) years, you will reimburse such amount, as may be decided by the Hon'ble High Court.

The stipend will be provided along with arrear, as and when fund is made available by the Government of Assam.

While sending herewith a copy of Agreement to be executed, you are informed to come to the Gauhati High Court and execute the said Agreement on 11.03.2019 at 11 a.m. in the Conference Hall (2nd Floor) of the New Block of the Gauhati High Court, Guwahati.

For the purpose, you are also to bring one Non-Judicial Stamp of Rs. 20/- (Rupees twenty) only.

Encl:- As stated.

Yours faithfully,


REGISTRAR GENERAL

Contd.....

08-03-19


08/03/19

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Memo No. HC.VII- NO.HC.VII-36/2019/ 1181-1183 /A Dated. 08.03.2019

Copy to:-

1. The L.R.-cum-Commissioner & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
2. The Registrar-cum-Prinncipal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The System Analyst, Gauhati High Court, Guwahati. He is requested to upload the above letter on the High Court website forthwith.


08-03-19
REGISTRAR GENERAL


**AGREEMENT TO BE EXECUTED BY A CANDIDATE
SELECTED FOR PRE-APPOINTMENT TRAINING FOR
APPOINTMENT IN THE ASSAM JUDICIAL SERVICE**

**(Under Rule 7, 10(iv) and Schedule D of the Assam Judicial
Service (Amendment) Rules, 2008)**

**THIS MEMORANDUM OF AGREEMENT made this the
..... day of month in the year of Two Thousand
and Eighteen.**

B E T W E E N

The Governor of Assam (which term shall where the context so admits, includes his successors, representatives, subordinate or authorized officers to the Government of Assam) hereinafter referred to as, 'the State of Assam' on the ONE PART

A N D

Shri/Smti., son/ daughter of
....., resident of....., P.O.,
P.S., Pin-....., District,
hereinafter referred to as 'the Trainee' (which term shall where the context so admits includes his/her heirs, executors and administrators and assigns) on the OTHER PART

WHEREAS the Assam Judicial Service (Amendment) Rules, 2008 (for short, 'the Rules') prescribes certain conditions as regards Pre-Appointment Training Course (hereinafter called as, 'Training Course') for direct recruitment in Grade-III of the Assam Judicial Service (for short, 'the AJS').

AND WHEREAS the Rules requires a candidate, selected for undergoing the Training Course, to execute an agreement that on successful completion of the Training Course, he/she will serve the State of Assam for a period of 5 (five) years and in the event the candidate does not successfully complete the training course or on successful completion thereof, he fails to serve the State for the minimum period of 5 (five) years, such candidate shall be required to reimburse an amount, as may be decided by the Gauhati High Court (hereinafter called as, 'the High Court').

AND WHEREAS the Trainee has been selected for undergoing the course for a period of 1 (one) year in such institution as decided by the Hon'ble High Court in due course prior to appointment in Grade-III of the Assam Judicial Service.

NOW THIS MEMORANDUM WITNESSETH the terms and conditions of the above written obligation and it is agreed by and between the parties hereto as follows :-

1. That the duration of the Training Course will be 1 (one) year.
2. The Trainee shall be paid such monthly stipend along with arrear as may be fixed by the High Court, as and when fund is made available by the Government of Assam.
3. The Trainee will have to qualify in an examination to be conducted by the concerned Institute/School/Academy.

4. The Trainee shall acquire adequate working knowledge of the Official Local Language(s) of the State of Assam and for such purpose the Trainee will be required to pass a written test and a oral test in such Official, Local Language(s) as a condition of satisfactory completion of the Training Course.

5. After successful completion of the Training in the concerned Institute/School/Academy, the Trainee will be appointed in the service. They may, however, be required to undergo a further orientation/ acclimatization course of 4-6 weeks, if deemed necessary by the High Court.

6. The Trainee will have to serve the State of Assam for a minimum period of 5 (five) years. In the event the Trainee does not successfully complete the Training Course or on successful completion thereof he/she fails to serve the State for a minimum period of 5 (five) years, such Trainee shall be required to reimburse such amount, as may be decided by the High Court.

7. In the event of the Trainee Committing breach of any of the above terms and conditions, the whole of the amount of entire cost of the Training or, such lesser sum as may be decided by the High Court, so spent during the Training Course undergone by the Trainee shall become payable by the Trainee to the Government of Assam and the Trainee shall be liable to make such payment to the State of Assam on demand and the State of Assam shall without prejudice to any rights and remedies, recover the same from the trainee in accordance with the procedure prescribed under Bengal Public Demands Recovery Act, 1913.

IN WITNESS WHEREOF, the parties hereto have hereunto set and subscribed their respective hands and seals on this theday of month of Two Thousand and Eighteen.

.....
.....
(Full signature of the
Authorized Officer, Govt. of
Assam)

.....
.....
(Full signature of the Trainee)

Witnesses

1.
(Signature)
Full name and Address.

.....
.....

2.
(Signature)
Full name and Address.

.....
.....

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06/02/19

GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur the 5th March, 2019

No. JDJ.95/2019/6: On recommendation made by the Hon'ble Gauhati High Court vide letter No. HC.VII-36/2019/605/A, dated 14.02.2019 pending satisfactory police verification report, the Governor of Assam is pleased to depute the following 14 (fourteen) candidates to undergo pre-appointment training for one year in connection with appointment in the Grade-III of the Assam Judicial Service at such institution as may be decided by the Hon'ble Gauhati High Court in due course, on execution of a formal agreement as per provision of the Rule 10(iv) of the Assam Judicial Service Rules, 2008. However, in the event of any adverse police verification report, the candidates may be recalled from training.

Sl. No.	Name of the candidates	Category
1.	Taslina Firdosa	UR
2.	Nadia Rehman	UR
3.	Jilmil Begum	UR
4.	Sanskrita Khanikar	MOBC
5.	Dikshya Rani Dutta	UR
6.	Junamoni Kalita	UR
7.	Sikha Barman	UR
8.	Dip Jyoti Bez	OBC
9.	Hirakjyoti Das	OBC
10.	Smriti Rekha Bhuyan	UR
11.	Bhawana Kakati	UR
12.	Nabanita Kalita	UR
13.	Meghali Saikia	OBC
14.	Ranjumoni Pegu	STP

sdh
(S.K. Sharma)
I.R.-cum-Commissioner & Secretary to the Govt. of
Assam,
Judicial Department

Memo no. JDJ. 95/2019/6-A

Dated Dispur the 5th March, 2019

Copy for information and necessary action:

- ✓) The Registrar General, Gauhati High Court, Guwahati, with reference to his letter No. HC.VII-49/2016/3511/A, dated 15.07.2016.
- 2) P.S. to the Hon'ble Minister, Law Assam for kind appraisal of the Hon'ble Minister, Law Assam.
- 3) The Deputy Secretary to the Govt. of Assam, Political (A) Department, Dispur, Guwahati-6.
- 4) The Principal Accountant General (A & E), Assam, Beltola, Maidangaon, Guwahati-29.
- 5) Taslima Firdosa, C/o Abdul Mazid, House No. 67, Jyoti Nagar, Ward No. 8, P.O. Nalbari, P.S. Nalbari, Dist. Nalbari, PIN-781335
- 6) Nadia Rehman, C/O Abdur Rahman, House No 19, Opp bye lane 13, Ganesh Path, New Guwahati, Guwahati 20

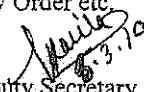
Adj (Appf)
R (A)

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06-03-19

- 7) Jilmil Begum, C/o Abdul Ali, C.O. Abdul Ali, VILL. & P.O.- Maroi Dist.-Darrang, Assam-784145
- 8) Sanskrita Khanikar, C/o Pradip Kumar Khanikar, Near Bapaung L.P.School, Bapaung Area, Digboi, PO-Digboi, Dist.-Tinsukia, Assam, PIN-786171
- 9) Dikshya Rani Dutta, C/o Late Dharmeswar Dutta, House No. 23, Circular Path, Rukmini Nagar, Dispur, Guwahati, Kamrup Metropolitan, PIN 781006
- 10) Junamoni Kalita, C/o Budbar Kalita, Vill.-Bakarigaon, P.O.-Morigaon, P.S.- Morigaon, Dist.- Morigaon, PIN 782105
- 11) Sikha Barman, C/o Dr. Nayanmani Deka, Trans View Apartment. 5A, Behind Pratiksha Hospital, Barbari, Guwahati 781036
- 12) Dip Jyoti Bez, C/o Late Pradip Chandra Bez, House No. 77, Dharma Sharma Path, Birubari, P.O. Gopinath Nagar, Guwahati, Kamrup (M), PIN 781016
- 13) Hirakjyoti Das, C/O. Dinesh Ch Das, Rupnagar, Nalbari Satra, Dist Nalbari Pin 781334
- 14) Smriti Rekha Bhuyan, C/o Krishna Bhuyan, Vill. Joypur Pichala, P.O. Bhogpur, Dist. Lakhimpur, PIN-787033
- 15) Bhawana Kakati, C/o Nrpanda Kakati, Vill.-Bihampur, Bihampur Belsor Road, P.O.- Bihampur, P.S.- Belsor, Dist.-Nalbari PIN-781303, Assam
- 16) Nabanita Kalita, C/o R P Kakoti, Sr Advocate, W/o Bishwajyoti Purkayastha, 6 BN Das lane, Lamb Road, Ambari, Guwahati, Kamrup (M), Assam 781001
- 17) Meghali Saikia, C/o Kamal Chandra Saikia, Vill: Dhing, Talibor Sonarigaon, Dhing College Road, Near Dhing Electricity Board, PO: Dhing, PS: Dhing, District: Nagaon, Pin 782123
- 18) Ranjumoni Pegu, C/O. Herambor Payeng, Vill.- Dhenudhara, P.O.- Gohpur, P.S.- Gohpur, Dist. Biswanath Chariali. PIN 784168

By Order etc


Deputy L.R. & Deputy Secretary to the Govt. of
Assam
Judicial Department